GOVERNMENT OF INDIA COMMERCE AND INDUSTRY LOK SABHA

UNSTARRED QUESTION NO:1455 ANSWERED ON:08.03.2002 ISSUE OF LICENCES UNDER EXPLOSIVE ACT,1884 RAMSHETH THAKUR

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the explosive cell under his Ministry has not been able to check the units for which they have issued licence under Explosive Act, 1884 and Petroleum Act, 1934;
- (b) if so, the number of licences issued and inspected during the last three years;
- (c) whether it is mandatory for such units to install safeguard measures in their units;
- (d) if so, the number of cases in which licence holders have violated the prescribed norms; and
- (e) the action taken against such units?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. RAMAN SINGH)

(a) & (b): The Department of Explosive checks the units for which they have issued licences under Explosives Act, 1884 and Petroleum Act, 1934, through the verification of monthly returns filed and by physical inspection of premises specially in cases of issue of fresh licences under the Explosives act, 1884. The number of licences issued and premises inspected during the last three years are as below:-

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ACT DURING THE YEAR
1998-1999 1999-2000 2000-2001
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- 1. No. of Licences issued (i) Explosives Act, 1884 3774 4948 5904
- (ii)Petroleum Act, 1934 6722 9571 11020 Total 10496 14519 16924
- 2. Premises inspected
- (i) Explosives Act, 1884 16916 17095 28852
- (ii)Petroleum Act, 1934 14408 15048 17403 Total 31324 32143 46255
- (c): Yes Sir. It is mandatory for all the units licensed under the Explosives Act, 1884 and Petroleum Act, 1934 to install and observe safeguards and safety features as detailed in the drawings which are first approved by the Department as per the requirements of conditions of licence.
- (d) & (e): In cases of violations of prescribed norms/rules/conditions of licences, licensees are issued show cause notices and licences are cancelled/suspended, wherever necessary, depending upon the response of the defaulters and as per the statutory procedures. The number of cases in which show cause notices have been issued and licences have been suspended in last three years are as below:-

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1998-99 1999-2000 2000-2001
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- 1. Show cause notices issued 490 625 845
- 2. No. of licences suspended 196 204 265